

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) :

(a) Urea is the only fertiliser under price, distribution and movement control. For Rabi 98-99, State-wise demand for urea was assessed and arrangements made for its supply as per the requirement of States both from the indigenous sources and imports. As all other fertilisers have been decontrolled, their availability is regulated by the market forces of demand and supply operating within the parameters of Concession Scheme of the Department of Agriculture & Cooperation.

(b) and (c) One case of blackmarketing of fertilizers in Rajasthan and 13 cases of sales of substandard fertiliser mixtures in Kerala have been reported by the State Governments during the current season. The State Governments have stepped up the vigil at their end and are taking action under Essential Commodities Act, 1955 against those indulging in such practices as hoarding, blackmarketing etc. of fertilizers.

[English]

Threat to Christian Missionaries

52. SHRI P.C. THOMAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any kind of threat has been issued by some organisations at Nasik to leave Christian Missionaries from Maharashtra within a stipulated time;

(b) if so, the details thereof;

(c) the action taken against those organisations;

(d) whether some organisations have claimed that one or two Districts in Maharashtra will be made 'Christians free' districts soon; and

(e) if so, the action taken by the Government to check any eventuality in future?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) According to available information, Dharam Raksha Samiti, in a convention held in Peth, District Nasik, on 5th January 1999, passed a resolution that the alien religions should wind up their activities and close their offices in Peth Taluka by 31st March, 1999, failing which the alien religious institutions would be responsible for any clashes that may take place after that date. The tribals converted to Christianity were also asked to return to their original religion. A case has been registered at PS Peth in this connection.

Dual Citizenship

53. SHRI S.S. OWAISI :

DR. ULHAS VASUDEO PATIL :

SHRI SURESH WARPUDKAR :

SHRI PRASAD BABURAO TANPURE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided to grant dual citizenship to the NRIs;

(b) if so, the details thereof;

(c) whether this was a long pending demand of NRIs for investment in India;

(d) the details of other facilities to be available to NRIs under this dual citizenship;

(e) the extent to which this decision is likely to increase the investment by NRIs in India;

(f) whether the Committee constituted for this purpose have submitted its report; and

(g) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) No decision in regard to grant of dual citizenship has been taken as yet.

(f) and (g) The committee is yet to be constituted. A proposal in this regard is under consideration.

Cases Involved in Demolition of Babri Masjid

54. DR. SUBRAMANIAN SWAMY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have registered cases against the persons in the demolition of the Babri Masjid that occurred on December 6, 1992;

(b) if so, the number of persons chargesheeted thereafter;

(c) whether a Commission of Inquiry is also investigating the matter;

(d) if so, the details thereof; and

(e) the time by which the report from the said Commission is likely to be received?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Central Bureau of Investigation has chargesheeted 49 persons in connection with this matter.

(c) to (e) A Commission of Inquiry consisting of Justice Shri Manmohan Singh Liberhan was